

**GOVERNMENT OF INDIA
PLANNING
LOK SABHA**

UNSTARRED QUESTION NO:2152
ANSWERED ON:18.12.2013
FUNDING PATTERN OF CSSS
Singh Smt. Pratibha

Will the Minister of PLANNING be pleased to state:

- (a) whether the Centrally Sponsored Schemes (CSSs) for all the Special Category States are being funded by the Government on the same funding pattern of 90:10
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Planning Commission and the Ministry of Finance have directed all the Central Ministries to bring uniformity in the pattern of funding under various ongoing Centrally Sponsored Schemes and new Centrally Sponsored Schemes for all the Special Category States including Himachal Pradesh; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE FOR PARLIAMENTARY AFFAIRS & PLANNING (SHRI RAJEEV SHUKLA)

(a) to (d): State share in a Centrally Sponsored schemes are governed by the guidelines of the scheme formulated by the respective administrative Central Ministries/Departments. While in the guidelines of majority of CSS, implemented in the 11th plan, special dispensation for Special Category states were incorporated, there were no uniformity as regard requirement of state share in a CSS among the Special category States, especially in case of Uttarakhand, Jammu and Kashmir and Himachal Pradesh.

In order to address the above, Government while approving the proposal of Planning Commission on Restructuring of Centrally Sponsored Schemes/ACA schemes in the Twelfth Five Year Plan has also inter-alia approved that for each new CSS/ACA/Flagship scheme, at least 25% of funds may be contributed by the General Category States and 10% fund by the Special Category States including States of J&K, Himachal Pradesh and Uttarakhand. This measure is expected to bring uniformity in the provision of State share in new CSSs in the 12th plan period.